

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 122

IA(I.B.C)/180 (CH)2021

IA(I.B.C)/588 (CH)2023

IA(I.B.C)/589 (CH)2023

IA(I.B.C)/592 (CH)2023

IA(I.B.C)/1613 (CH)2023

IA(I.B.C)/2862 (CH)2023

IA(I.B.C)/500 (CH)2024

IA(I.B.C)/574 (CH)2024

IA(I.B.C)/900 (CH)2024

In

CP(IB) No. 35/Chd/Hry/2018

(Admitted)

IN THE MATTER OF:

Phoenix Arc Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

GPI Textiles ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016 & 60(5), 45 (1), 50(1), 66(1)

Rule: 11 of NCLT, 2016

Order delivered on 08.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 02.05.2024.

Sd/-

Court Officer